

**STATEMENTS SHOWING ACTION TAKEN BY  
GOVT. ON VARIOUS ASSURANCES, PROMISES  
ETC. GIVEN BY MINISTER**

**THE DEPUTY MINISTER IN THE  
DEPARTMENT OF PARLIAMEN-  
TARY AFFAIRS (SHRI B. SHAN-**

**KARANAND): I beg to lay on the  
Table the following statements, show-  
ing the action taken by the Govern-  
ment on various assurances, promises  
and undertakings given by the Minis-  
ters during the various sessions of  
Lok Sabha:—**

*Fourth Lok Sabha*

(i) Statement No. XXIX

Eleventh Session, 1970.

*Fifth Lok Sabha*

(ii) Statement No. XVIII

Eighth Session, 1973.

(iii) Statement No. XVII

Tenth Session, 1974

(iv) Statement No. X

Eleventh Session, 1974.

(v) Statement No. IX

Twelfth Session, 1974.

(vi) Statement No. IX.

Thirteenth Session 1975

[Placed in Library. See No I.T- 9921/75].

11.07 hrs.

**MESSAGES FROM RAJYA SABHA**

**SECRETARY-GENERAL:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha: —

(i) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st August, 1975, agreed without any amendment to the Provident Funds (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 31st July, 1975.'

(ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st August, 1975, agreed without any amendment to the Agricultural Refinance Corporation (Amend-

ment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 31st July, 1975.'

(iii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st August 1975, agreed to the following amendments made by the Lok Sabha at its sitting held on the 30th July, 1975, in the Telegraph Wires (Unlawful Possession) Amendment Bill, 1974: —

*Enacting Formula*

1. That at page 1, line 1,—  
for "Twenty-fifth" substitute "Twenty-sixth"

*Clause 1*

2. That at page 1, line 4,—  
for "1974" substitute "1975".